

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3991 of 2020

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Jairam Seth ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Sabyasanchi, Advocate

For the Opposite Party : Mr. Tapas Roy, A.P.P.

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3/27.07.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Tamar P.S. Case No. 63 of 2019.

It has been alleged that the accused persons had taken a loan of Rs. 3,80,000/- from Jharkhand Rajya Gramin Bank. The loan amount was alleged to have been used for some other purposes. The petitioner is in custody since 07.01.2020.

Regard being had to the period of custody, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1<sup>st</sup> class, Ranchi in connection with Tamar P.S. Case No. 63 of 2019.

(Rongon Mukhopadhyay, J)